

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00706/2019**

**Dated Tuesday the 11<sup>th</sup> day of June Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

M. Devaraj  
Multi Tasking Staff (MTS)  
O/o. Commissioner of Income Tax (DR)  
Income Tax Appellate Tribunal  
Chennai 600 090. ... Applicant

By Advocate **M/s. S. Sridharan**

**Vs.**

Union of India, rep. by  
The Addl. Commissioner of Income Tax (HQRS)(Admn & TPS)  
O/o The Principal Chief Commissioner of Income Tax  
Tamil Nadu  
Aayakar Bhavan Main Building  
121, Mahatma Gandhi Road, Nungambakkam  
Chennai 600 034. ... Respondent

By Advocate **Mr. M.T. Arunan**

## **ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “a. To direct the respondent to include the applicant's name in the promotion list to the post of Tax Assistant Panel for 2019 by granting exemption from the skill test with consequential relief such as pay, seniority, etc. along with his batch mates and pass such further or other orders as may be deemed fit and proper
- b. grant such other relief as may be prayed for the Tribunal may deem fit to grant, and to
- c. award the cost of this original application to the applicant”

2. It is submitted that the applicant had made representation on 06.12.2018 to the respondents, but no order is passed by the respondents till date.

3. Mr. M.T. Arunan submits that he is the counsel appointed by the department and he is ready to take notice.

4. Counsel for the applicant submits that he will be satisfied if a reasoned and speaking order is passed on the representation dt. 06.12.2018 pending before the authority in the light of the DOPT Circular dt. 22.04.2015.

5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, this OA is disposed of at the admission stage with the following direction:

**The respondents are directed to dispose of the representation of the applicant dt. 06.12.2018 which is produced at Annexure A4 in the light of the**

**DOPT Circular dated 22.04.2015 within a period of three months from the date of receipt of copy of this order.**

(T. Jacob)  
Member(A)  
AS

11.06.2019

(P. Madhavan)  
Member (J)